



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 16th May, 2018

No. LGL. 68/2017/42.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 9th May, 2018** is hereby published for general information.

ASSAM ACT NO. XIX OF 2018

(Received the assent of the Governor on 9th May, 2018)

**THE ASSAM EDUCATION (PROVINCIALISATION OF SERVICES OF TEACHERS
AND RE- ORGANISATION OF EDUCATIONAL INSTITUTIONS
(AMENDMENT) ACT, 2018.**

**AN
ACT**

to amend the Assam Education (Provincialisation of Services of Teachers and Re-Organisation of Educational Institutions) Act, 2017.

Preamble

Whereas it is expedient to amend the Assam Education (Provincialisation of Services of Teachers and Re-Organisation of Educational Institutions) Act, 2017, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act No.
XXV of
2017

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam Education (Provincialisation of Services of Teachers and Re-Organisation of Educational Institutions) (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Section 2

2. In the principal Act, in Section 2, for clause (w), the following shall be substituted, namely:-

“(w)“Venture Degree College” means a Degree College imparting education beyond Higher Secondary stage established by the people of the locality prior to 1.1.2006 and which has also received affiliation from the concerned University, concurrence from the State Government on or before 01.01.2006 atleast for TDC Part-I and whereof the services of teachers have not been provincialised under any Act enacted by the State legislature so far;”

Amendment of Section 3

3. In the principal Act, in Section 3, in sub-section(1), for the existing clauses (i), (vii) and (ix), the following shall be substituted respectively, namely:-

“(i) The Venture Educational Institutions which have been established and had obtained the required permission, recognition, affiliation, concurrence, as the case may be, required for the

concerned institution from the respective competent Authority or Authorities on or before 01-01-2006:

Provided that the permission for 1st year HS clauses in respect of Higher Secondary School, concurrence for 1st year HS classes in respect of Senior Secondary School (erstwhile Junior College), recognition from Board of Secondary Education, Assam for class-IX in respect of High School, concurrence for TDC Part-I in respect of Degree College received from the Government on or before 01-01-2006 shall be treated as the permission, concurrence or recognition as the case may be, for the purpose of provincialisation of services of teachers and/or tutors under this Act:

Provided further that the order for such permission, recognition and concurrence shall have to be issued on or before 01-01-2006 and any order issued thereafter with any retrospective effect, shall not be considered for the purpose of provincialisation of services of any teacher and tutor, as the case may be, of the institution;”;

“(vii) For provincialisation of services of one teacher or tutor, as the case may be, in each subject including the core subjects, in case of Venture High School or Venture High Madrassa or Venture Higher Secondary School or Venture Senior Secondary School, at least 10 students must have appeared in the last final examination in that particular subject from that institution. Further, for provincialisation of services of maximum limit of three teachers or tutors in a particular subject, as the case may be, in case of a Venture Degree College, at least 15 students in that particular subject, must have appeared in the last final examination from that college;”;

“(ix) For provincialisation of services of additional teacher or tutor, as the case may be, for a particular subject including the core subjects, in addition to the post mentioned in Section 3(1)(vii), in any Venture High School or Venture High Madrassa or Venture Higher Secondary School or Venture Senior Secondary School, the minimum students appearing in the last final examination of the highest class of the said school for that

particular subject must exceed eighty for one additional post and one hundred fifty for the second additional post. Further, for provincialisation of services of additional teacher or tutor, as the case may be, for a particular subject, in addition to the posts mentioned in Section 3(1)(vii), in a Venture Degree College, the minimum students appearing in the last final examination of the highest class for that particular subject must be more than one hundred fifty for one additional post;”;

Amendment of Section 4 4.

In the principal Act, in section 4, in sub-section (2), for the existing clause (i), the following shall be substituted, namely:-

“(i) must have been working as a teacher in the concerned Venture Educational Institution as mentioned in Section 3(1)(i) that have been recognized by the competent authority on or before 01.01.2006;”

5. In the principal Act, for the words “Junior College” and “Lecturer” wherever they occur, the words “Senior Secondary School” and “Post Graduate Teacher” respectively, shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
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